

**IN THE INCOME TAX APPELLATE TRIBUNAL
AGRA BENCH, AGRA**

**Before Sh. Satbeer Singh Godara, Judicial Member
&**

Sh. Manoj Kumar Aggarwal, Accountant Member

ITA No. 182/Agr./2024 : Asstt. Year: 2011-12

Meena Sharma, 20, Iraat Nagar, Sewla Aheer, Agra, U.P.-282001	Vs	Income Tax Officer, Ward-2(1)(2), Agra, U.P.-282001
(APPELLANT)		(RESPONDENT)
PAN No. BLVPS2424P		

Assessee by : Sh. Prathna Jalan, CA

Revenue by : Sh. Shailener Shrivastava, Sr. DR

Date of Hearing: 17.02.2025

Date of Pronouncement: 17.02.2025

ORDER

Per Satbeer Singh Godara, Judicial Member:

This assessee's appeal for Assessment Year 2011-12, arises against the CIT(A)/NFAC, Delhi's DIN & order No. ITBA/NFAC/S/250/2023-24/1062354003(1) dated 11.03.2024, in proceedings u/s 147 r.w.s. 144 of the Income Tax Act, 1961 (in short "the Act").

2. Heard both the parties at length. Case file perused.

2. It emerges during the course of hearing that the assessee is stated to have filed application under the "Direct Tax Vivad Se Vishwas Scheme, 2024" and has already submitted Form 1 &

2 and Form 4 thereunder has not been issued by the prescribed authority till date.

4. The Revenue is equally fair in not disputing this clinching averments made by the assessee at this stage.

5. This assessee's appeal is dismissed as withdrawn in above terms, subject to all just exceptions.

Order Pronounced in the Open Court on 17/02/2025.

Sd/-
(Manoj Kumar Aggarwal)
Accountant Member

Sd/-
(Satbeer Singh Godara)
Judicial Member

Dated: 17/02/2025

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR